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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 21st November 1936.

No. 7214-A.—The following notification, issued by the Government of Bihar, is republished for general information.

A. F. W. DIXON,

Offg. Chief Secretary to Government.

CORRECTION SLIP NO. 51.

The 17th October 1936.

No. 3675-A. R.—The following amendments are made in the rules for the training and departmental examination of officers serving in the province of Bihar published with resolution no. 4823-A., dated the 18th June 1923:—

(1) Page 15—Part C, Chapter II, Section I, Rule 15—

To the list of Manuals, add the following:—

“(g) The Resource Manual”.

(2) Pages 25-26—Part D, Chapter II, Section IV, Rule 55—

To the list of Manuals, add the following:—

“(g) The Resource Manual”.

W. B. BRETT,

Chief Secretary to Government.

The 19th November 1936.

No. 1322-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Simla-E., 23rd September 1936.

No. C. 9085-P. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby

declares to be forfeited to His Majesty all copies, wherever found, of the pamphlet in Urdu entitled "PUNJABI NABI" (The Punjabi Prophet) written by Pastor Peter Ditta Zahir, M. E. Mission, Qadian, Gurdaspur district, and printed at the Sanai Barqi Press, Hall Bazar, Amritsar, by Abu Raza Ata Ullah, printer, and all other documents containing copies, or translations of, or extracts from the said pamphlet inasmuch as the said pamphlet contains matter of the nature described in clause (h) of sub-section (1) of section 4 of the said Act as amended by section 16 of the Criminal Law Amendment Act, XXIII of 1932.

By order of the Governor in Council,

F. H. PUCKLE,

Chief Secretary to Government, Punjab.

The 25th November 1936.

No. 1374-C.—The following notification by the Government of the Punjab are republished for general information.

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government.

HOME DEPARTMENT.

GENERAL.

Simla-E., 19th September 1936.

No. 6154-D. S. B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor in Council hereby declares to be forfeited to His Majesty all copies, wherever found, of a pamphlet in Urdu entitled "District Political Conference Bandala, zila Jullundur ke istaqbal a committee ke president Sardar Naranjan Singh ji ka address jo ke 30th July, 1936, ko parha giya" (address of Sardar Naranjan Singh, Chairman of the Reception Committee, which was read on the 30th July 1936) printed at the Popular Press, Railway Road, Jullundur City, and all other documents containing copies or translation of, or extracts from the said pamphlet inasmuch as it contains matter of the nature described in sub-section (1) of section 4 of the aforesaid Act, read with section 16 (d) of the Criminal Law (Amendment) Act, XXIII of 1932.

By order of the Governor in Council,

F. H. PUCKLE,

Chief Secretary to Government, Punjab.

The 25th November 1936.

No. 1376-C.—The following notification by the Chief Commissioner, Delhi, is republished for general information.

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government.

Delhi, 28th September 1936.

No. 320/C-Home.—In exercise of the powers conferred by section 99-A of the Code of Criminal Procedure, 1898, as amended by the Press Law Repeal and Amendment Act, XIV of 1922, the Code of Criminal Procedure (Third Amendment) Act, XXXVI of 1926, and the Criminal Law Amendment Act, XXV of 1927, the Chief Commissioner is pleased hereby to declare to be forfeited to His Majesty, every copy, wherever found, of the pamphlet in Urdu entitled, "Musafir ki Dhoom", published by Luxman Pathik, printed at the Bombay Job Barqi Press, Delhi, and procurable from the Arya Pustak Bhandar, Egerton Road, Delhi, and of other documents containing copies, reprints or translations of, or extracts from, the said pamphlet, on the ground that it contains matter, the publication of which is punishable under section 153-A of the Indian Penal Code, as it tends to promote feelings of enmity or hatred between different classes of His Majesty's subjects.

J. N. G. JOHNSON,

Chief Commissioner, Delhi.

The 21st November 1936.

No. 4871-F.—The following resolution by the Secretary of State for India in Council is republished for general information.

By order of the Governor,

A. F. W. DIXON,

Offg. Chief Secretary to Government.

FINANCE DEPARTMENT.

Simla, 11th June 1936.

No. F. 7 (47)-R. I/35.—The following Resolution by the Secretary of State for India in Council is published for general information:—

In exercise of the powers conferred by sub-section 2 of section 96-B of the Government of India Act, the Secretary of State, with the concurrence of the majority of votes at a meeting of the Council of India held this 12th day of May 1936, hereby makes the following amendment in the Fundamental Rules, namely:—

In the proviso to sub-clause (ii) of clause (b) of Rule 81 of the said Rules, after the words "on medical certificate" the words "other than leave preparatory to retirement" shall be inserted.

At the beginning of clause (c) of Rule 81 of the said Rules, the words "save in the case of leave preparatory to retirement" shall be added.

At the end of clause (d) of Rule 81 of the said Rules, the following shall be added, namely :—

“This period shall in no circumstances be exceeded by a Government servant who is on leave preparatory to retirement”.

J. C. NIXON,

Secy. to the Govt. of India.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 23rd November 1936.

No. 5094-Com.—The following notification, issued by the Government of India in the Department of Industries and Labour, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

New Delhi, 5th November 1936.

No. L.-3030.—In exercise of the power conferred by sub-section (1) of section 37 of the Tea Districts Emigrant Labour Act, 1932 (XXII of 1932), the Governor General in Council is pleased to direct that the following further amendment shall be made in the Tea Districts Emigrant Labour Rules, 1933, namely:—

To rule 58 of the said Rules the following proviso shall be added, namely:—

“Provided that if an emigrant labourer is repatriated through the organisation by which he was originally sent to Assam, meals of the type and on the scale prescribed for the upward journey may be supplied in lieu of cash subsistence allowances.”

S. N. ROY,

Offg. Secy. to the Govt. of India.